

HIGH COURT OF CHHATTISGARH, BILASPUR

ORDER

No. 59 (Mis.)/
II-14-1/2020

Bilaspur, dated 05th June, 2020

In view of the guidelines issued by the Central Government on 30.05.2020, contemplating restoration of normalcy in the phased manner, it is necessary to commence regular court proceedings so as to provide access to genuine litigants and for redressal of their grievances. Hence, the following arrangements are made for the High Court and the Courts subordinate to it, with effect from 08th June, 2020:

For High Court:

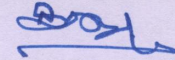
Functioning in the High Court shall be through video conferencing as well as by physical court hearing in the following manner:

1. Hearing of all bail applications (under Section 439 and 438 Cr.P.C) shall be taken up through video conferencing from Monday to Thursday. Physical court hearing of bail matters in which lawyers request for hearing in open court, shall take place only on Friday. Request for such hearing may be made by giving mentioning slip to the Court Reader.
2. Fresh admission and urgent matters of all writ petitions (Single Bench) shall be taken up through video conferencing in the first half. Final hearing/final disposal matters of more than 5 years old cases shall be taken up by physical hearing in the open court, after the video conferencing proceedings are over or in the second half.
3. Such Benches who have been assigned bail matters in addition to their present roster, may hear their entire matters (both bail and regular roster cases) through video conferencing or while sitting in open Court in their discretion.
4. All other Benches shall hear the matters in the open court.
5. In the open court hearing, the physical and social distancing norms as advised by the Government of India notification dated 30.05.2020 and the guidelines for Phased Re-Opening (Unlock-1) shall have to be maintained.
6. Filing of cases through e-mail shall not be entertained and all the cases are to be filed in the Filing Counter of the High Court.
7. Mentioning shall be made by submitting the mentioning slip to the Court Reader. Mentioning in the open court or through e-mail shall not be allowed till further orders.

For Courts subordinate to High Court:

Functioning in the Courts subordinate to the High Court shall continue to be in the same manner for some more time, as ordered vide Registry order no. 55 (Mis.) dated 26.05.2020, which will be subject to further orders.

By order of Hon'ble the High Court


(Neelam Chand Sankhla)
Registrar General

Endt. No. 4992 /
II-14-1/2020

Bilaspur, dated 05th June, 2020

Copy forwarded to: -

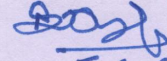
1. Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

2. Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice R.C.S. Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
14. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
15. Secretary General, Supreme Court of India, New Delhi, for information.
16. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
17. The Registrar General / Registrar, (1) High Court of Madhya Pradesh at Jabalpur / (2) High Court of Kerala at Erankulam / (3) Madras High Court at Madras / (4) High Court of Karnataka at Bangalore / (5) High Court for the State Telangana at Hyderabad / (6) High Court of Orissa at Cuttack / (7) Bombay High Court at Mumbai / (8) High Court of Rajasthan at Jodhpur / (9) High Court of Punjab & Haryana at Chandigarh / (10) High Court of Delhi at New Delhi / (11) High Court of Jammu & Kashmir at Jammu / (12) Allahabad High Court at Allahabad / (13) Calcutta High Court at Calcutta / (14) Gauhati High Court at Guwahati / (15) High Court of Sikkim at Gangtok / (16) High Court of Uttarkhand at Nainital / (17) High Court of Jharkhand at Ranchi / (18) Patna High Court at Patna / (19) High Court of Gujrat at Ahmedabad / (20) High Court of Himachal Pradesh at Shimla / (21) High Court of Manipur at Imphal / (22) High Court of Meghalaya at Shilong / (23) High Court of Tripura at Agartala/ (24) High Court of Andhra Pradesh at Amaravati,
18. Registrar (Vigilance/ I. & E./ Judicial/ S. & A. Cell), High Court of Chhattisgarh, Bilaspur for information.
19. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
20. Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur for information.

21. Additional Registrar (Judl/D.E. & E./Admn.), High Court of Chhattisgarh, Bilaspur for information.
22. I/C Registrar (Computerization)-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information – with a request to get the same be uploaded in the website of this High Court,
23. O.S.D., High Court of Chhattisgarh, Bilaspur,
24. Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
25. District & Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker), for information and for onwards communication to concerned District Bar Association,
26. Principal Judge/ I Additional Principal Judge/ II Additional Principal Judge/ III Additional Principal Judge, Family Court, Bilaspur/Durg/Raipur.
27. Judge, Family Court, Baloda-Bazar/Dhamtari/ Jagdalpur/ Janjgir-Champa/ Kawardha/ Kanker/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Rajnandgaon/ Surajpur/ Surguja/Balod.
28. Judge, Commercial Court (District Level), Sector 19, Kotara Bhantha, Nawa Raipur-492101.
29. Special Judge under S.C. & S.T. (P.A.) Act, Jagdalpur/ Bilaspur/ Durg/ Jashpur/ Janjgir-Champa/ Korba/ Raigarh/ Raipur/ Rajnandgaon/ Surguja
30. Member Judge, Industrial Court, Nagar Ghadi Chowk, Raipur.
31. Labour Judge, Labour Court, Baloda-Bazar/ Bastar (Jagdalpur)/ Bilaspur/ Dhamtari/ Durg/ Janjgir/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Raipur No. 01/ Raipur No. 02/ Rajnandgaon/ Ambikapur.
32. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur
33. Advocate General, High Court of Chhattisgarh, Bilaspur
34. Controller, Government Press, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur – with a request to publish it in the forthcoming issue of Chhattisgarh Gazette and send 10 copies of the same to this Registry, at the earliest,
35. The President/Secretary, District Bar Association, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker).
36. President, Chhattisgarh High Court Bar Association, High Court Campus, Bilaspur.
37. Chairman, State Bar Council of Chhattisgarh, High Court Campus, Bilaspur.
38. Assistant Solicitor General of India, High Court Campus, Bilaspur.
39. Joint Registrars, High Court of Chhattisgarh, Bilaspur,
40. All Additional Registrars (Ministerial), High Court of Chhattisgarh, Bilaspur,

41. All Deputy Registrars, High Court of Chhattisgarh, Bilaspur,
42. Accounts Officer, High Court of Chhattisgarh, Bilaspur,
43. All Assistant Registrars/Librarian/Section Officers/Private Secretaries/
Assistant Editor (I.L.R.)/Court Manager, High Court of Chhattisgarh,
Bilaspur,
44. President, Chhattisgarh High Court Officers/Employees Union, Bilaspur,

for information/necessary action.


5.6.2020

(Neelam Chand Sankhla)
Registrar General